



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT :::: LEGISLATIVE BRANCH

NOTIFICATION

The 16th September, 2021

No. LGL.49/2011/175.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 9th September, 2021 is hereby published for general information.

ASSAM ACT NO. XXIX OF 2021

(Received the assent of the Governor on 9th September, 2021)

**THE ASSAM WOMEN'S UNIVERSITY
(AMENDMENT) ACT, 2021**

AN ACT

further to amend the Assam Women's University Act, 2013.

Preamble

Whereas it is further expedient to amend the Assam Women's University Act, 2013, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

**Assam Act
No. XXII
of 2013.**

It is hereby enacted in the Seventy-second Year of the Republic of India as follows:-

**Short title,
extent and
commencement.**

1. (1) This Act may be called the Assam Women's University (Amendment) Act, 2021.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of
section 2.**

2. In the principal Act, in section 2,-
 - (i) clause (j) shall be omitted,
 - (ii) in clause (k), in the second line, for the word "or" the word "and" shall be substituted;
 - (iii) in clause (l), for the word "Pro-chancellor", the word "Pro-Vice Chancellor" shall be substituted;
 - (iv) in clause (s), in first line, for the words "a Professor, an Associate Professor, a Reader, a Lecturer following shall be substituted, namely :- "Professors, Associate Professors and Assistant Professors";
 - (v) after clause (s), a new clause (ss) shall be inserted, namely :-
 "(ss) "Building and Works Committee" means committee to guide and monitor all works including civil, electrical, PHE, etc. of the university"

**Amendment of
section 3.**

3. In the principal Act, in section 3,-
 - (i) in clause (i), in the first line, the word "post-graduate" and in second line, the words "applied" and "industry" shall be deleted;
 - (ii) in clause (ii),
 - (a) in first line, the word "applied" and "industry" shall be deleted;
 - (b) in the second line in between the words "Science" and "for the advances" the words "and humanities" shall be inserted;

- (iii) in clause (iii),
 - (a) in first line, the word “applied” and “industry” shall be deleted;
 - (b) in the third line, in between the words “Science” and “that” the word “humanities” and between the words “of” and “society” the word “the” shall be inserted;
 - (iv) in clause (iv), in third line, for the word “industry” the words “prospective employment agencies” shall be substituted;
 - (v) in clause (v), the word “to” appearing before the word “India” shall be deleted;
 - (vi) after clause (v), the following new clause (vi) shall be inserted namely:-
“(vi) to promote vocational education and skill development including soft-skills, and the spirit of entrepreneurship.”
- Amendment of section 4. 4. In the principal Act, in section 4, in sub-section (1), the word “the Pro Chancellor” shall be deleted and after the word “the Vice Chancellor” the word “the Pro Vice Chancellor” shall be inserted.
- Amendment of section 6. 5. In the principal Act, in section 6,-
- (i) in clause (iii), in second line, for the word “on” the word “to” shall be substituted;
 - (ii) in clause (iii), sub-clause (b), for the word “on” appearing between the words “carried” and “research”, “out” shall be substituted;
 - (iii) in clause (v), in first line, for the word “degree” the word “degrees” shall be substituted;
 - (iv) in clause (viii), in second line, for the word “fellowship” the word “fellowships” shall be substituted;
 - (v) in clause (ix), the sub-clauses (l) and (m) shall be deleted;
 - (vi) in clause (xi), in third line, the word “demise” shall be deleted;
 - (vii) in clause (xiii), in first line, after the word “hostel” the following words shall be inserted namely:-
“and faculty quarters, water supply system, university roads and lights, health care and day care facilities etc.”;
 - (viii) in clause (xvi), in first line and in third line for the words “professorship, lectureship and readership” the words “Professorship, Associate Professorship and Assistant Professorship” shall be substituted;

- (ix) in clause (xviii), in the first line, the word "things" shall be substituted by the word "jobs".
- Amendment of section 7. 6. In the principal Act, in sub-section (1), in the second line for the word "course" the word "courses" shall be substituted.
- Amendment of section 9. 7. In the principal Act, after sub-section (7), a new sub-section (8) shall be inserted namely:-
" (8) The Chancellor shall be the Chairman of the court."
- Amendment of section 10. 8. In the principal Act, in section (10), after clause (i) the following new clause (ii) shall be inserted namely:-
" (ii) Pro Vice Chancellor;" and thereafter clauses (ii), (iii) and (iv) shall be renumbered as clauses (iii), (iv) and (v).
- Amendment of section 11. 9. In the principal Act,-
- (i) in sub-section (2), the words "In case the committee appointed under sub-section (1) is unable to recommend a name unanimously" shall be deleted;
 - (ii) in sub-section (3), in fifth line, the words, "make a unanimous recommendation or" shall be deleted;
 - (iii) in sub-section (5), in second line, the word "not" appearing between "shall" and "be" shall be deleted;
 - (iv) in sub-section (6), in second line, after the word "Chancellor" the words, "as per UGC norms" shall be inserted;
 - (v) in sub-section (8),-
 - (a) in second line, the words "the Court" shall be deleted;
 - (b) in last line, the words "but shall not be entitled to vote there unless he/she is a member of the authority concerned" shall be deleted;
 - (vi) in sub-section (11), in the seventh line, for the word "caser" the word "case" shall be substituted;
 - (vii) in sub-section (13), in second line, the words "the Court" shall be deleted.
- Amendment of section 12. 10. In the principal Act, after sub-section (3), the following new sub-section (4) shall be inserted, namely:-
"(4) The first Registrar may be deputed by the government from amongst the Joint Secretaries of Government of Assam."

